## Muslim youth targeted in the name of terrorism

- 1145. SHRI MOHAMMED ADEEB: Will the Minister of HOME AFFAIRS be pleased to state:
- whether it is a fact that Muslim youth are being targeted in the name of (a) terrorism in various parts of the country;
  - (b) if so, the details in this regard;
- the details of the cases in which Muslim youth were arrested in various (c) parts of the country on the charges of terrorism during the last three years and the current year, so far;
  - (d) what is the status of each case as on date;
- the details of the cases in which the arrested youth have been proved guilty (e) and they are still languishing in jails; and
- the details of compensation given to arrested innocent persons and the action taken against those who arrested innocent persons?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (f) The information is being collected and will be laid on the Table of the House.

## Non- compliance of SC decision to ban Salwa Judum

- 1146. SHRI M.P. ACHUTHAN: Will the Minister of HOME AFFAIRS be pleased to state:
- whether it is a fact that the Chhattisgarh State Government and the Centre have not complied with the direction issued by the Supreme Court of India on July 5, 2011 banning the Salwa Judum and asking to vacate all the schools and ashrams occupied by security forces; and
  - if so, the details thereof and the reasons therefor? (b)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) No, Sir. The Central Government has complied with the directions of the Hon'ble Supreme Court, dated 5.07.2011 in Writ Petition (Civil) 250 of 2007-Nandini Sundar & Others versus Government of Chhattisgarh. Accordingly, the Central Government has discontinued payment of reimbursement claims of the Government of Chhattisgarh towards payment of Honorarium to the SPOs engaged in Anti-naxal operations, under the Security Related Expenditure Scheme.

On 18.08.2011, the Government of Chhattisgarh had also submitted a compliance report in respect of the aforesaid order of the Hon'ble Supreme Court. The matter is sub-judice at present.

## Tunnel found along Indo-Pak border in J & K

1147. SHRI PRABHAT JHA:

SHRIMATI KUSUM RAI:

SHRI ARVIND KUMAR SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether a tunnel having oxygen pipe running along its length has been found along the Indo-Pak border in Samba Sector in J & K;
  - (b) if so, the details thereof;
- (c) whether intelligence agencies and BSF were aware of digging of tunnels along Indo-Pak border for infiltration of terrorists;
  - (d) if so, the details thereof;
- (e) if not, the reason for failure of BSF and Intelligence agencies of the Ministry of Home Affairs;
- (f) whether BSF has strengthened the border security to check infiltration from Pakistani side;
  - (g) if so, the details thereof, and
  - (h) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) Border Security Force (BSF) detected a tunnel on 27th July, 2012, at a depth of approximately 25 feet beneath agricultural land in the Area of Responsibility (AOR) of Border Out Post (BOP), Chilliyari in Samba Sector